

**BILL No. 103 of 2004**

**THE NATIONAL COMMISSION FOR MINORITIES  
(REPEAL) BILL, 2004**

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BILL

*to repeal the National Commission for Minorities Act, 1992.*

Be it enacted by Parliament in the Fifty-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the National Commission for Minorities (Repeal) Act, 2004. Short title and commencement.

5 (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

19 of 1992. 2. The National Commission for Minorities Act, 1992 is hereby repealed and the Repeal.  
National Commission for Minorities constituted under section 3 of the said Act shall stand dissolved.

Consequential  
provision

3. On the dissolution of the National Commission for Minorities, the person appointed as the Chairperson and every other person appointed as Member of the National Commission for Minorities and holding office as such immediately before the commencement of this Act, shall vacate their respective offices and no such Chairperson or Member shall be entitled to claim any compensation for the premature termination of the term of his office. 5

## STATEMENT OF OBJECTS AND REASONS

A Minorities Commission was set up for the first time in January, 1978, *inter alia*, to provide an institutional arrangement for evaluating the safeguards provided in the Constitution for protection of the minorities, to make recommendations for ensuring implementation of the safeguards and the laws, etc. Subsequently, in May, 1993, the Central Government constituted the National Commission for Minorities as a statutory body under the National Commission for Minorities Act, 1992. With a view to inspire greater confidence of the Minorities in the effectiveness and working of the Commission, it has been decided to give constitutional status to the National Commission for Minorities by suitably amending the Constitution. Accordingly, it is proposed to insert a new article 340A in the Constitution *vide* the Constitution (One Hundred and Third Amendment) Bill, 2004, which has been introduced in Parliament. It is, therefore, proposed to repeal the National Commission for Minorities Act, 1992 and dissolve the Commission constituted under the said Act.

2. The Bill seeks to achieve the above objects.

NEW DELHI;

MEIRA KUMAR.

The 16th December, 2004.

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to repeal the National Commission for Minorities Act, 1992.

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*(Shrimati Meira Kumar, Minister of Social Justice and Empowerment)*

MGIPMRND—3008LS(S-3)—17.12.2004.